

**GOVERNMENT OF INDIA
CHEMICALS AND FERTILIZERS
LOK SABHA**

UNSTARRED QUESTION NO:1238
ANSWERED ON:13.08.2013
PENDING CASES IN COURT
Choudhary Shri Harish;Sinh Dr. Sanjay

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) the number of cases pending in the courts regarding recovery of surcharges from the drug companies for overpricing the medicines;
- (b) the amount involved in these pending cases, case-wise; and
- (c) the initiatives taken by the Government to settle these cases, so far along with the success achieved therefrom?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI SRIKANT KUMAR JENA)

(a)& (b): As informed by NPPA there are 125 overcharging cases pending in various High Courts and Supreme Courts as on 31.07.2013 details of which are as per Annexure-I. Apart from this there are 44 cases being handled by the by the Department of Pharmaceuticals details of which are as per Annexure-II.

(c): These court cases are being handled by the Law Officers and Central Government Counsels. NPPA is actively pursuing these court cases and is in constant touch with the Government Counsels.